NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. No. 61/(MAH)/2005 CA No. 98/2016 & 185/2010 M.A. No. 448/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES:

Mr. Sujan Parikh

V/s.

M/s. Natvar Parikh Company Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

thaklor

Falguni Thaldcar i/b Doyo'de Asouals Adv for Applicant Advocate No. 1 in cA 185/2010 and Appleiant in CA 98/ 2016 and Applicants in MA 448/2017

2. Annie Doshpande 1/6 Kart Keyo & Associates Applicant No2 / Pesponder No.12 in CP 61/2005, CA185/2010 and CA 98/2016

3) Mr. Raghar lgupta a/W
Mr. Kashish Mointoni/b
Wadia lghandy & Co. Jan
Respondents in the
Company Applications

Advocate

Mainton

ORDER

CA 98/2016, 185/2010 & MA 448/2017 in TCP No. 61/397-398/NCLT/MB/MAH/2005

In MA 448/2017, at request, Respondent's side is given last chance to file reply within three weeks hereof, rejoinder, if any, within three weeks thereafter.

List this matter for hearing on 06.02.2018.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)